

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION  
LOK SABHA

STARRED QUESTION No.\*113  
TO BE ANSWERED ON 06.12.2021

**Recruitment in Central Universities/Institutes**

†\*113. SHRI KANAKMAL KATARA:  
SHRIMATI KESHARI DEVI PATEL:

Will the Minister of EDUCATION be pleased to state:

(a) whether the Government is aware of the allegations of illegal appointments/selection of undeserving candidates in recruitments in Central Universities/Institutes;

(b) if so, the details thereof along with the appropriate steps taken or proposed to be taken by the Government in this regard;

(c) whether the Government has issued instructions for implementation of reservation of vacancies/posts in recruitment especially to those Universities which have not implemented the same and if so, the details thereof;

(d) whether the Government proposes to develop any centralised system/commission for such recruitments;

(e) if so, the details thereof and the time by which such centralised system/commission is likely to be established; and

(f) if not, the reasons therefor?

**ANSWER**

**MINISTER OF EDUCATION  
(SHRI DHARMENDRA PRADHAN)**

(a) to (f): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO.113 FOR ANSWER ON 06<sup>TH</sup> DECEMBER, 2021 ASKED BY SHRI KANAKMAL KATARA AND SHRIMATI KESHARI DEVI PATEL, HON'BLE MEMBERS OF PARLIAMENT REGARDING RECRUITMENT IN CENTRAL UNIVERSITIES/INSTITUTES.

(a) & (b): Sporadic complaints are received regarding the allegations of illegal appointments/selection of undeserving candidates in recruitments in Central Universities/Institutes. As these institutions are governed by their own Acts, Statutes, Ordinances etc. and Regulations made thereunder, they are advised to take appropriate action under relevant Rules/Acts. In case of a complaint being of very serious nature, enquiry/fact finding committee is constituted by the Ministry for appropriate action/rectification.

(c): All Central Educational Institutions (CEIs) have been instructed for implementation of reservation as per the provisions of the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019.

(d) to (f): No such proposal is under consideration. Each Central Educational Institution has been established under a separate Act. Under these Acts, they have been given autonomy and accordingly organizational structure as per vision and mission of the institution has been formed. Moreover, the National Educational Policy 2020 also, inter alia, envisages that all CEIs will gradually move towards full autonomy- academic and administrative- in order to enable this vibrant culture.

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